Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

For election to Bihar. Vidbon Sale(name of the House) From 212 - DEHRI Constituency (Name of the Constituency)

Mohammed Ilixas Hussamson/daught-sr/wife of Mohammad Farukh Hussain

Agod....71 ...years, resident of Vill+Ru-Munri, P.S. Karakat, mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(1) I am a candidate set up by Rashtriya Janta Dal (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return :

Sl. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self	AAZPHEIEO M	2015-16	6,95,075
2.	Spouse-	A8KPK4466H	2015-16	4,79,492
3.	Dependent 1	N/A	NIA	NIA
4.	Dependent 2	NIA	· N/A	NIA
5.	Dependent 3	NA	NA	NA

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Descri	ption		
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	As	per	List	attached
(b)	Name of the court, Case No. and Date of order taking cognizance :	As	ber	List	attached
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s):	As	ber	List	attached

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	N/A	
(b)	Name of the Court(s). Case No. and Date(s) of order(s).	N/A	

(5) That I give herein below the details of the assets (movable and immovable etc.) of mysels, my spouse and all dependents:

A. Details of movable assets:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme. Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-
(i)	Cash in hand	40,000	2,45,000	N/A	N/A	-N/A
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	Carrent A/C © Book of Forced 3557020000239 RS-7665 Soving A/C © 5.6.2, SPB, Patron 300347-24034 RS-615147	Soving A/C S+6-1-Sagem Image 30516101761 R3-231,154/	N/A	N/A	N/A
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	N/A	N/A	N/A	N/A	N/A
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	N/A	SBI Life insurance Rs 45000f	N/A	N/A	N/A
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	N/A	N/A	N/A	N/A	N/A
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Mahindra 100 100 100 100 100 100 100 100 100 10	N/A	N/A	N/A	N/A
vii)	Jewelry, bullion and valuable thing (give details of weight and value)	N/A	Gold experient 718-20: 9m (ppm) Value - 2,43264 (c	N/A	N/A	N/A

Any other assets such as value of Claims/interest	As per list	As per list	N/A	A/A	, N/A
Gross Total value	Rs. 13,37,551	Rs. 7, 67,347	L N/A	NA	NA

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	As perdetails in serial (v) of this list	NA	N/A	N/A	N/A
	Area (Total measurement in acres)	As per details in senal (V)	NIA	NA	N/A	A/M
	-Whether inherited property (Yes or NO)	YES	NIA	N/A	N/A	N/A
	Date of purchase in case of self acquired property	N/A	N/A	N/A	N/A	N/A
	Cost of Land (in case of purchase)at the time of purchase	NA	N/A	N/A	NA	14/4
	Any Investment on the land by way of development, construction etc.	N/A	NA	N/A	N/A	N/A
	Approximate Current market value	N/A	N/A	N/A	A\/A	NA
(ii)	Non-Agricultural Land Location(s) Survey number(s)	N/A	N/A	N/A	N/A	N/A
	Area (Total measurement in sq. ft.)	N/A	N/A	A/A	N/A	N/A
	Whether inherited property (Yes or NO)	N/A	N/A	N/A	N/A	AM
	Date of purchase in case of self acquired property	N/A	N/A	N/A	N/A	NA
	Cost of Land (in case of purchase) at the time of purchase	A/A	N/A	N/A	N/A	NA
	Any investment on the land by way of development, construction etc.	N/A	N/A	N/A	N/A	N/A
	Approximate Current market	N/A	N/A	N/A	N/A	N/A
(iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	N/A	N/A	11/A	N/A	N/A
11	Built up Area (Total measurement in sq. ft.)	N/A	N/A	A/A	N/A	N/A

	V 'teiher inherited property (' es or NO)	N/A	N/A	N/A	N/A	N/A
	Date of purchase in case of self activitied property	N/A	N/A	N/A	NA	N/A
	C ust of property (in case of purchase) at the time of purchase	N/A	N/A	N/A	N/A	N/A
	Any Investment on the property by way of development, construction etc.	N/A	N/A	N/A	N/A	N/A
	Approximate Current market value	N/A	N/A	N/A	N/A	NA
iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	N/A	N/A	N/A	N/A	N/A
	Area (Total measurement in sq. ft.)	N/A	N/A	N/A	N/A	N/A
	Built up Area (Total measurement in sq. ft.)	N/A	N/A	N/A	N/A	N/A
	Whether inherited property (Yes or NO)	N/A	N/A	N/A	N/A	N/A
	Date of purchase in case of self acquired property	N/A	N/A	N/A	N/A	N/A
	Cost of property (in case of purchase) at the time of purchase	N/A	N/A	N/A	N/A	N/A
	Any Investment on the land by way of development, construction etc.	N/A	N/A	N/A	N/A	N/A
	Approximate Current market value	N/A	N/A	N/A	NA	NA
(v)	Others (such as interest in property)	As per list	NIA	NIA	Alu	NIA
(vi)	Total of Current Market Value of (i) to (v) above	Ps-1,15,00,000f	NIA	NA	NIA	NA

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	N/A	N/A	N/A	N/A	N/A
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	N/A	N/A	N/A	N/A	N/A

	Ally other liability	- NA	N/A	N/A	N/A	N/A
	Grand total of liabilities	N/A	N/A	N/A	1 11/4	N/A
(ii)	Dues to departments dealing with government accommodation	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with supply of water	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with supply of electricity	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with supply of telephones/mobiles	N/A	N/A	N/A	N/A	N/A
	Dues to departments dealing with government transport (including aircrafts and inclicopters)	N/A	N/A	N/A	N/A	N/A
	Income Tax Dues	(appeal pending N/A decision)	N/A	NA	N/A	N/A
	Wealth Tax Dues	N/A decisien	N/A	N/A	N/A	N/A
	Service Tax, Dues	N/A	N/A	N/A	N/A	NA
	Municipal /Property Tax Dues	N/A	N/A	N/A	N/A	N/A
	Sales Tax Dues	N/A	N/A-	N/A	N/A	N/A
	Any other dues	N/A	N/A	· N/A	N/A	N/A
	Grand total of all Govt. dues	(opped) pending	N/A	NA	NA	N/A

(7) Details of profession or occupation:
a. Self...Politician

b. Spouse ... House wife (8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)

(Name of the School /College/ University and the year in which the course was completed.)

Note: Course Complete Year School /College Board / University

4. Higher Secondary 1964 Higher Secondary School, Bikernagani Bihar School by animation Board

2. B.A (Hens.) 1967 Government college, Gova Masadh University

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum. Mehammad Iliyas Hussyin
2,	Full postal address	Village + P.o Munji, P.S Karakat, Dist - Roh tou
3.	Number and Name of the constituency and state	212 - DEHRI, BIHAR
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	Rashtriya Jonta Dal
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	N/A

		ort (s) have taken cognizare	. Land		14	I stall leavance Manua	
5.	PAN of				Year for which la ncome Tax Retu	rn filed	
			6160M		2015-16		6,95,075
	_	and the construction of the state of the sta	K4466H		2015-16	1	4,79,492
5.	(c)	Company of the Compan	of Assets and	Liabili	ties in rupees		. NA
		Description	Self	Spouse	Dependent-I	Dependent	t-li Dependent-ill
١.		Moveable Asset (Total value)	R. 1337551/	R1-7673	NIA WIA	NIA	NIA
В.		Immovable Rg-	1,15,09000/	MA	NIA	NIA	NA
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	N/A	NA	N/A	N/A	N/A
-	(ii)	Approximate Current Market Price of Asset (Total Value)	N/A	N/A	N/A	N/A	N/A
7		Liabilities					
		(i) Government dues (Total)	N/A	N/A	N/A	NA	N/A
		(ii) Loans from Bank, Financial Institutions and others (Total)	N/A	N/A	N/A	N/A	N/A
8.	Hi	ghest educational qualific	cation:		A Company		

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above; (h) I. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6

day of March

DEPONENT

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit smould be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and nearly.

(3)The following cases are pending against me in which cognizance has been taken by the court:-

- (1) Section of the Act and description of the offence for which Cognizance taken: - 406/407/409/420/120B I.P.C. & Sec. 13 (2) r/w 13 (1) (d) P.C. Act 1988.
 - (ii) The Court which has taken cognizance: Special C.B.I. Court, Patna.
 - (iii) Case No. R.C. 42 (A)/97 (R) (Special Case No. 22/97)
 - (iv) Date of order of the Court taking cognizance:- 29/07/2000
 - (v) Status of the case Charge Framed.
 - (vi) Details of appeal (s) / application (s) for revision etc. if any, filed against above order taking cognizance:- No
- (2) (i) Section of the Act and description of the offence for which cognizance taken:- U/S 120 (B)/407/420/467/468/471 of I.P.C. Sec. 13 (2) r/w 13 (1) (d) P.C. Act. 1998
 - (ii) The Court which has taken cognizance: Special C.B.I. Court, Ranchi
 - (iii) Case No RC 8 (S)/97 (R) (Special Case No.-10/2000)
 - (iv) Date of order of the Court taking cognizance 28/09/2000
 - (v) Status of the case Charge Framed
 - (vi) Details of appeal (s) / application (s) for revision etc. if any, filed against above order taking cognizance:- No
- (3) (i) Section of the Act and description of the offence for which Cognizance taken – U/S 120 (B) r/w 405/407/409/420/ /467/468/471 of I.P.C.

- (ii) The Court which has taken cognizance: Special C.B.I. Court, Ranchi.
- (iii) Case no.- R.C. 9(S)/97 (R).
- (iv) Date of order of the Court taking cognizance :- 22/08/2000
- (v) Details of appear (s) / applications(s) for revision etc. if any. Filed against above order taking cognizance:- No
- (vi) Status of the case Charge Framed
- (4) (i) Section of the Act and description of the offence for which cognizance taken: - U/S 109 I.P.C. r/w 13 (2) r/w 13 (1) (e) of P.C. Act 1988.
 - (ii) The Court which has taken cognizance: Special C.B.I. Court, Patna.
 - (iii) Case No. : R.C. 20 (A)/2000 PAT. (Spl. 12/2000)
 - (iv) Date of order of the Court taking cognizance:- 23-11-2004
 - (v) Status of the case Charge Framed
 - (vi) Details of appeal (s)/ application(s) for revision etc. if any, filed against above order taking cognizance:- No
- (5) (i) Section of the Act and description of the offence for which cognizance taken: - u/s 406/407/420/120B of I.P.C. & Sec. 13(2) r/w, 13(1)(d), P.C. Act 1988.
 - (ii) The Court which has taken cognizance: Special C.B.I. Court, Patna.
 - (iii) Case No.: R.C. 32 (A)/97
 - (iv) Date of order of the Court taking cognizance: 14-12-2004
 - (v) Status of the case Charge Framed
 - (vi) Details of appeal (s)/ application(s) for revision etc. if any, filed against above order taking cognizance: - No

- (6) (i) Section of the Act and description of the offence for which cognizance taken :- u/s 120B,406,407,409,420,468 &471 I.P.C & U/S 13(2) r/w ,13(1) (c) &(d) of P.C. Act 1998.
 - (ii) The Court which has taken cognizance: Special C.B.I. Court, Jharkhand
 - (iii) Case No.: R.C. 11 (A)/ 1997 (D)
 - (iv) Date of order of the Court taking cognizance: 04-04-2001
 - (v) Status of the case Charge not framed
 - (vi) Details of appeal (s)/ application(s) for revision etc. if any, filed against above order taking cognizance: - No
- (7) (i) Section of the Act and description of the offence for which cognizance taken: - U/S 197(1)(b) of Cr.P.C. 1973, 19(1)(b) of P.C. Act 1988.
 - (ii) The Court which has taken cognizance: Special C.B.I. Court, Dhanbad, Jharkhand.
 - (iii) Case no .: R.C.7(A)/97(D).
 - (iv) Date of the order of the Court taking cognizance: 13-01-2002
 - (v) Status of the case: Charge not framed
 - (vi) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - No.
- (8) (i) Section of the Act and description of the offence for which cognizance taken:- U/S 406/409/420/120B of I.P.C. & Sec. 13(2) r/w, 13(1)(d)&(e) P.C. Act 1988.
 - (ii) The Court which has taken cognizance: Special C.B.I. Court, Ranchi.
 - (iii) Case No.:- R.C.4 (A)/97(R).
 - (iv) Date of order of the Court taking cognizance: 26.07.2003.
 - (v) Status of the case: Charge framed

- (vi) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - No.
- (9) (i) Section of the Act and description of the offence for which cognizance taken:- U/S 406/409/420/120B of I.P.C. & Sec. 13(2) r/w, 13(1)(d)&(e) P.C. Act 1988.
 - (ii) The Court which has taken cognizance: Special C.B.I. Court, Ranchi.
 - (iii) Case No.:- R.C.2 (A)/97(R).
 - (iv) Date of order of the Court taking cognizance :- 25.11.2002
 - (v) Status of the case: Charge framed
 - (vi) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - No.
- (10) (i) Section of the Act and description of the offence for which cognizance taken:- U/S 406/409/420/120B of I.P.C. & Sec. 13(2) r/w, 13(1)(d)&(e) P.C. Act 1988.
 - (ii) The Court which has taken cognizance: Special C.B.I. Court, Patna.
 - (iii) Case No.:- R.C.29 (A)/97(Pat).
 - (iv) Date of order of the Court taking cognizance: 03.03.2005
 - (v) Status of the case: Charge framed
 - (vi) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - No.
- (11) (i) Section of the Act and description of the offence for which cognizance taken: - 2/3/4 – Sampatti Virupan Adhiniyam-1985, Achar Sanhita.
 - (ii) The Court which has taken cognizance: not taken by the Court.
 - (iii) Case No.:- 374/09.
 - (iv) P.S. Phulwarisharif.
 - (v) Date of order of the Court taking cognizance: 13.09.2009.

- (v) Status of the case: Charge not framed
- (vi) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - No.
- (12) (i) Section of the Act and description of the offence for which cognizance taken:- 143, 341, 435 of IPC
 - (ii) The Court which has taken cognizance: -CJM, ROHTAS, SASARAM
 - (iii) Case No .: 45/10
 - (iv) P.S. DEHRI
 - (v) Date of FIR: 28/01/2010
 - (vi) Date of order of the Court taking cognizance: 23/02/2010
 - (vii) Details of appeal (S)/application (S) for revision etc, if any, filed against above order taking cognizance: - petition under section 205 Cr. Procedure code on behalf of Mr. Md. Ilyas Hussain has been filed and the next date which is 2/12/2010 has been fixed for order.
- (13) (i) Section of the Act and description of the offence for which Cognizance taken:-188,171(H) IPC
 - (ii) The Court which has taken cognizance: CJM, ROHTAS, SASARAM
 - (iii) Case No.:- 2930/10/TR2446/15 JM 1st Class Dehri
 - (iv) P.S. SASARAM (MUFASSIL)
 - (v) Date of order of the Court taking cognizance: 11/01/2011
 - (vi) Details of appeal (S)/application (S) for revision etc, if any,Filed against above order(s):-NO

- (14) (i) Section of the Act and description of the offence for which Cognizance taken:-u/s 3 Bihar prevention of Defacement of Property
 - (ii) The Court which has taken cognizance: CJM, ROHTAS,
 - (iii) Case No :- 147/15
 - (iv) P.S. NASRIGANJ
 - (v) Date of order of the Court taking cognizance: 11/09/2015
 - (vii) Details of appeal (S)/application (S) for revision etc, if any, filed against above order(s):- NO

(5) A. Details of movable assets:

S.NO.	Description	Self	Spouse	Depende nt-1	Depende nt-2	Depende nt-3
(viii)	Any other assets such as value of claims/interest	Rifle,Gun,Revolver 32 bore-R5.48239/- AC machineetc- Rs.47500 Furniture,utencils,etc- Rs.25000/- Deposits in bank in the name of Mahmud Hussain(AOP)- Rs.284423/- Applicant share in the said deposit indeterminate.	SBBL Twelve bore Gun – Rs.2929/-	N/A	N/A	N/A

(5) B. Details of Immovable assets:

S.NO.	Description	Self	Spouse	Depende nt-1	Depende nt-2	Depende nt-3
(v)	Others(such as interest in property)	1.Land at Kasba,Munji,Adhora, Dharupur etc Total area 21 acres 35,5 decimal as per list of CO attached in Annexure-I in the joint family headed by Late Murad Hussain.His share in the property indeterminate vaue FMV of Rs.10500000/- 2.Old two inherited house at Munji Total construction area 4800 sft. In the joint family headed by late Murad Hussain. His share in the property indeterminate value Rs.1000000/-	N/A	N/A	N/A	N/A

उन्ति अधिकार विषय :- गांव इसिमास इसेन म्प्रेग स्वत कारत्व हुसेन, साठ - मुंपी अंचल काएकार, जिला शहरामं के अचल अपनी के एम्बन्हा में, उण्याका विषय के सम्बन्ध में प्रांतीय है जांदा किया रहेंद पामा दी मिना हो के अपनी म और इलियादा हु एन मिना ह्व का क्ये हु एन एप उनके संवंधीओं के नाम है ही अमर्वादी सहका ही (वैनरा रेंगत का माम वाता (नमावव) गां व इक्रियास इस्न मिता हु का फायन में इसिंग सक्सेंजी 0-60 1808 76 0-16) -- 23 0115516-531 मुराद इसेन जिता शाबनीयान असेन 1272 407 1223 149 1906 फारक इसने वी महाद इसैन चिता सक्तीयान मिया 1905 - 44 1545 150 0-30 2-73 0-36 मान - मंदी 1543 0-37 1546 0-98-फारक दुधैन अ जिता शवरीयान निर्मां, हार मुंती 1548 FUL 8-04 1818 कारक्क दुरीम को नुराष्ट्र हु सेन मिता एवरीयान 1-267 60 1781 0-60-है सेन वर्गन्स मार मुजी 1799 1-52 152 1453 1235 ०-+। सुर भनमनिया सी मुंबी मिया, सार होती 58 2-16 1494 0-33 ० - 98 मां० महम्द दुधेंग वर्ग मां० इन्हींग हुएँग रिता हुण महम्द दुधेंग को फिलेण दुधेंग पिता आजिमाम दुधेंग एक मुंजी 1526 5-21 1902 248 -66 1474 -32 1475 : 9 0-40 1505 -06 248 o- 61 मोठ अपनीका दूसना की महसद हुँ सैन भिना सुवाद दुँसैन 319 11 0-42 वा किनीज इरीन विम इस्ताम्हरीन 295 0 -12 3.61 मार्ग पिल्लीता हु मैन निता ।। 0-62 119 1806 ।। स्वर मुराद हुरीन 0-62 गां० महमुद्रहर्मन 1806 फिनीज इसन पिता किल्यास इसन वो इन्हीं अहसेन वो महसूद 1-10/5 312 49 कुसेन भिना कि क्याद अर्थन, माठ मुंजी सलमा स्वाद्भा प्रति इलिमास इकि 0-75 1785 295 1864 उदनीया दुर्सन वो गहमूद दुर्सन चिता खढ मुताप हुर्सन वो 119 0-36 न्यु ग्गीवालः 33 83 पिलोक श्रुपन पिता ह कियाम श्रुपन, वार गुंजी 529 मांव इदरीहर दुसेन विका स्पन सुराद दुसेन हार सुंदी 0-51 211537 31 15 -21/250 530 CHOILMA -

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